GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

LOK SABHA

UNSTARRED QUESTION NO. 2273 TO BE ANSWERED ON 02.08.2021

WORKERS IN CEMENT INDUSTRY

†2273. SHRI BHAGIRATH CHOUDHARY:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether it is a fact that post Covid-19, since last few months, labourers and employees working in cement Industry in some States of the country have been harassed by creating employment problem under the guise of changes in Labour laws and if so, the Statewise details thereof;
- (b)whether it is also a fact that they have been fired and their salaries and increments have been deducted during the said period and if so, the State-wise details thereof;
- (c)whether some States have cancelled the changes in Labour laws and enacted Labour laws as earlier and if so, the details thereof; and
- (d)whether some States have increased working hours from 8 hours to 12 hours, which is not justified and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI)

- (a): No such incidence of harassment has come to the notice of Ministry of Labour & Employment where Central Government is the appropriate government. Further, the four Labour Codes, which have been passed by the Parliament, duly assented to, and notified, have not yet been implemented.
- (b): The Ministry set up 20 control rooms to address the grievances (if any) of workmen in the Central sphere, regarding their non-payment/underpayment/ retrenchment/lay-off during COVID times.

In Maharashtra as a result of Memorandum of Settlement dated 19.01.2021 and 21.01.2021 arrived at between Contractors of Cement Factories and workers' unions on the enhancement of existing wages for the period 01.04.2020 to 31.03.2023, 3497 contract workers have benefited financially to the tune of Rs.10 crore annually.

- (c): As the Labour Codes have not yet been implemented, the question of cancellation does not arise.
- (d): Some of the States had exercised their power under the Factories Act, 1948 and increased the working hours from 8 to 12 hours in a day for certain period during the years 2020 and 2021.
